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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 25/(MAH)/2016  
MA No. 05/2017, 39/2017 &  
507/2017  
IA No. 64/65/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES:

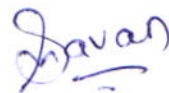
Chandrasena Vishwas Patil


V/s.

Shah & Jain Construtions Pvt. Ltd.

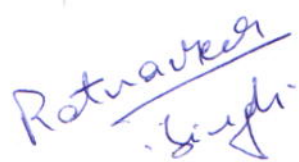
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 & 244 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Sunila Chavan	Adv. for Proposed Res. 8 to 13	
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2.	Mr. Mustafa Doctr a/w Mr. Tejas Gokhale	Adv. for the Respondent No. 1-4 in main main matter. by.	
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3.	Mr. Kunal Dhanandhar	counsel for Respondent in AA/s/ Proposed Respondent. 14-19.	
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4-	Adv. Subish Kumar a/w Adv. Ratnaveer Singh	Adv. for Petitioner	
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Contd - 2/-

**ORDER**

**IA 64/2017 & 65/2017 & MA 05/2017, 39/2017 & 507/2017 in TCP 25/241-242,244/NCLT  
/MB/MAH/2016**

When the Petitioner side was about to open argument on the application moved by her, the Counsel appearing on behalf of the Respondent side has come with a proposal either to buy the shares of the Petitioner or to sell the shares of the Respondent to the Petitioner so as to end the litigation between the parties, to which, the Petitioner counsel says that he has no instructions to respond to the proposal that has come from the Respondent side.

However, there being the proposal from the Respondent side agreeing to buy or sell the shares, the Petitioner side is hereby suggested to take instructions from their side party to the proposal made by the Respondent or if she is interested to have negotiation with the Respondent Side, this Bench will take initiative to resolve the issues between the parties on any given date subsequent to next date of hearing.

List this matter for instructions from the Petitioner side on 18.12.2017

**Sd/-**

V. NALLASENAPATHY  
Member(Technical)

**Sd/-**

B. S. V. PRAKASH KUMAR  
Member (Judicial)